

Central Administrative Tribunal
Principal Bench: New Delhi

OA 790/97

New Delhi this the 23rd day of May 1997.

Hon'ble Mr N. Sahu, Member (A)

Shri R.S.Rana
Rtd. Administrative Officer
(NBPCRI) CAR.
Quarter No.1 Krishi Niketan
Paschim Vihar
New Delhi - 110 063.

...Applicant.

(By advocate: Shri R.L.Sethi)

(5)

Versus

Union of India through

1. The Secretary
Indian Council of Agricultural Research
New Delhi.
2. The Director
Indian Agricultural Statistics Research
Library Avenue
New Delhi - 110 012.
3. Director
National Bureau of Plant
Genetic Resources, ICAR
Complex
Delhi - 110 012.

(By advocate: Shri V.K.Rao)

O R D E R (oral)

Hon'ble Mr N. Sahu, Member (A)

The grievance in this OA is directed against non-payment of pension and pensionary benefits. The applicant superannuated on 31.1.1997. To cut the matter short, at the time of hearing, learned counsel for the respondents Shri V.K.Rao submitted an office order No.33-113/97/2793 dated 21.5.1997 passed by the Senior Administrative Officer to the effect that all retirement benefits, namely, last salary, leave encashment, pension gratuity etc. shall be released to the applicant. This order is addressed to all sections in the office. The cheques relating to retirement benefits are to be handed over to the applicant in the Court today. Shri V.K.Rao, while submitting that the cheques could not be prepared because of the absence of the Accountant, has also undertaken that the cheques relating to the above retirement benefits shall be delivered to

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the applicant within five days from today. He made the plea that on the expiry of four months period, the applicant should vacate the quarter because a large number of eligible employees are waiting for long in the queue. Learned counsel for the applicant submits that he will make a representation for retention of the quarter for a limited period on medical grounds. After hearing both, the applicant is directed to submit his representation to the competent authority within a period of three days from today, namely, on or before 26th May 1997. The competent authority shall decide on this representation for extension of stay in the quarter within a period of five days, on or before 31.5.1997. If the competent authority rejects his case for continued occupation, the applicant shall vacate the quarter within ten days from 31st May 1997, namely 10th of June 1997. The retirement benefits shall be paid to the applicant within five days from today. OA is disposed of.

Manasimha Sahu
23/5/97
(N. Sahu)
Member (A)

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